

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 326/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

Name of the Company: Dhaval R. Patel & Anr.
(Shelvi Developers Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vijay	B. Limbachiya	Adv for Appellant	
2.				

ORDER

Advocate Mr. Vijay Limbachiya is present for the Appellant.

The representation of the ROC is received.

An intimation received from the Income Tax Department stating inter alia that there is no outstanding demand and no appeal is pending against the company.

The Ld. Lawyer appearing on behalf of appellant also filed additional affidavit with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.


Heard the learned counsel for the appellant.

The order is reserved.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 30th day of August, 2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**